undertakings". Every undertaking, which is covered by Section 20 of the Act, is legally obliged to register with the Central Government under Section 26 of this Act. In accordance with these provisions, 902 undertakings have registered themselves with the Central Government so far. Of these, the registration of 59 undertakings has since been cancelled under sub-section $(\bar{3})$ of Section 26 of the M.R.T.P. Act. The total number of undertakings, which today stand registered under Section 26 of the M.R.T.P. Act, is therefore 843. The sum total of the value of the assets of these undertakings as shown in their balance sheets is approximately Rs. 4,800 crores. It may also be mentioned that according to the list of large industrial houses prepared by the Industrial Licensing Policy Inquiry Committee, there were 48 houses which had assets of Rs. 20 crores and above and which therefore prima facie attracted the provisions of Section 20 of the M.R.T.P. Act of the 843 undertakings which are registered under Section 26 of the M.R.T.P. Act, 657 are known to belong to those 48 industrial houses. The assets of these 657 undertakings are Rs. 3,637 crores approximately.

JOINT STOCK COMPANIES

30. SHRI U. X. LAKSHMANA GOWDA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) The number of Joint Stock Companies, both Public and Private, and their total amount of paid-up capital at the end of the year 1972; and

(b) the total amount of paid-up capital invested in Government undertakings by large industrial Houses at the end of this period.

THE MINISTER OF STATE, IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN) : (a) As on 31st December, 1972 there were 34,281 companies limited by shares registered under the Companies Act, 1956 having an aggregate paid up capital of Rs. 5,056.4 crores at work in the country. Of these 6,806 were public limited companies and 27,475 were private limited companies. Their paid-up capital respectively was Rs. 2.011.0 crores and Rs. 3,045.4 crores.

(b) The information is being collected and will be laid on the Table of the House.

CHANGE IN THE LEGAL PROCEDURE

31. SHRIMATI SAVITA BEHEN : SHRI O. P. TYAGI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the statement made by the Vice-President of India while delivering the Govind Ballabh Pant Memorial Lecture for 1973, calling for a change in the legal procedures and organisation of the courts to ensure inexpensive, speedy and efficient administration of justice; and

(b) if so, what is Government's reaction for bringing about the desired changes in legal procedures and by what time it is proposed to bring about the desired change ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRT H. R. GOKHALE): (a) Government have seen the reports which appeared in the Press regarding the statement referred to.

(b) Several measures have already been undertaken to see that delays in procedures and in the disposal of cases, as well as costs involved, are cut down. The Law Commission has recently submitted a detailed report on the Code of Civil procedure. This is being examined and a Bill will be brought forward before Parliament to implement suggestions to cut down delays in the conduct of cases to the extent possible. In accordance with the recommendations of the Law Commission, a new